

15.55 hrs.

OILFIELDS (REGULATION AND
DEVELOPMENT) AMENDMENT
BILLTHE MINISTER OF ENERGY (SHRI
P. SHIV SHANKAR) : I beg to move :

“That the following amendments made by Rajya Sabha in the Bill further to amend the Oilfields (Regulation and Development) Act, 1948, be taken into consideration :—

“Enacting Formula

- (1) That at page 1, line 1, for the word “Thirty-fourth” the word “Thirty-fifth” be substituted.”

“Clause 1

- (2) That at page 1, line 4, for the figure “1983” the figure “1984” be substituted.”

MR. CHAIRMAN : The question is :

“That the following amendments made by Rajya Sabha in the Bill further to amend the Oilfields (Regulation and Development) Act, 1948, be taken into consideration :—

“Enacting Formula

- (1) That at page 1, line 1, for the word “Thirty-fourth” the word “Thirty-fifth” be substituted.”

“Clause 1

- (2) That at page 1, line 4, for the figure “1983” the figure “1984” be substituted.”

*The motion was adopted.**Enacting Formula*

Mr. CHAIRMAN : The question is :

“That at page 1, line 1, for the word “Thirty-fourth” the word “Thirty-fifth” be substituted.

*The Motion was adopted.**Clause 1*

MR. CHAIRMAN : The question is :

“That at page 1, line 4, for the figure “1983” the figure “1984” be substituted.”

The Motion was adopted.

SHRI P. SHIV SHANKAR : I beg to move :

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

MR. CHAIRMAN : The question is :

“That the amendments made by Rajya Sabha in the Bill be agreed to.”

The motion was adopted.

15.59 hrs.

MOGUL LINE LIMITED (ACQUISITION OF SHARES) BILL

MR. CHAIRMAN : Now, we go to the next items consideration and passing of Mogul Line Limited (Acquisition of Shares) Bill.

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI VIJAYA BHASKARA REDDY) : Mr. Chairman, Sir, I beg to move :*

“That the—Bill to provide, in the public interest for the acquisition of certain shares of the Mogul Line Limited in order to serve better the shipping needs of the nation and for matters connected therewith or incidental thereto, be taken into consideration.”

*Moved with the recommendation of the President.